

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.312/MP/2015

Subject : Petition under Section 79(1)(f) of the Electricity Act, qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.

Date of hearing : 6.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited. (MEPL)

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Buddy Ranganathan, Advocate, MEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that certain metering issues are involved in the present petition and requested for time to file submission in this regard.

2. Learned counsel for PGCIL submitted that no metering issues are involved in the petition. Learned counsel for PGCIL further submitted that the petitioner was not present in the JCC meeting held on 27.12.2016 and requested the Commission to direct the petitioner to file the current status of the project and to open the LC as per the Commission's direction dated 19.1.2017.

3. After hearing the learned counsels for the petitioner and PGCIL, the Commission directed the petitioner to file on an affidavit by 10.7.2017, the current status of the project and open the LC as directed vide ROP dated 19.1.2017.

4. The Commission directed to list the petition for hearing on 13.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**